IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

544/90 No. TXAXXXINO.

198

18.2.1991 DATE OF DECISION

Ote.of Supplies & Disposals Non- Gazetted Staff Association, Bombay	Petitioners & anr.
Shri L.M.Nerlekar	Advocate for the Petitioner (s)
Versus	
Dept.of Supply, M/O Commerce, GOI, New Delhi & Anr.	_Respondents
·	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M.Y.Priolkar, Member (A)

The Hon'ble Mr. T.C.Reddy, Member (3)

1. Whether Reporters of local papers may be allowed to see the Judgement?



To be referred to the Reporter or not?

3. Whether their Lordships wish to see the fair copy of the Judgement? 📈

Whether it needs to be circulated to other Benches of the Tribunal?

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY

St.A.No.544/90

Sample St.

Directorate of Supplies & Disposals Non-Gazetted Staff Association, Bombay and Another.

Applicant

V/S.

Deptt. of Supply, Ministry of Commerce, Govt. of India, New Delhi and Another.

Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar Hon'ble Member (J) Shri T.C.Reddy

Appearance

Mr.L.M.Nerlekar Advocate for the Applicant

ORAL JUDGEMENT

Dated: 18.2.1991

(PER: M.Y.Priolkar, Member (A)

Mr.L.M.Nerlekar for the applicants. This is an application challenging the order dated 24.8.1990 of the Government of India, Ministry of Commerce, Department of Supply merging set two offices, viz. Directorate of Supplies & Disposals, Bombay and Directorate of Supplies (Textiles), Bombay. The application has not yet been admitted. Today Mr. Nerlekar states that he is instructed by the applicant to withdraw the application as there is no cause of action. The application is accordingly permitted to be withdrawn at the request of applicant with no order as to costs.

(T.C. REDDY) MEMBER (J)

MEMBER (A)